

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 28/TT/2015

Subject : Truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for Northern Region System Strengthening Scheme XII (NRSS-XII)

Date of Hearing : 27.1.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Himachal Pradesh State Electricity Board & 16 Others

Parties present : Shri M.M. Mondal, PGCIL
Shri S.K Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Smt. Sangeeta Edwards, PGCIL
Shri S.C. Taneja, PGCIL
Shri Jasbir Singh, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Anshul Garg, PGCIL
Shri Pradeep Mishra, Advocate JVVNL
Shri Suraj Singh, Advocate JVVNL
Shri S. K. Agarwal, Advocate ,Rajasthan Discom,Jaipur
Shri S.P. Das, Advocate, Rajasthan Discom,Jaipur
Shri B.L. Sharma, Advocate, Rajasthan Discom,Jaipur
Shri Gaurav Gupta, Advocate, Rajasthan Discom,Jaipur

Record of Proceedings

The representative of the petitioner submitted that:-

a) The instant petition has been filed for truing up transmission tariff for 2009-14



tariff block and transmission tariff for 2014-19 tariff block for Northern Region System Strengthening Scheme XII (NRSS-XII)

- b) The petitioner has claimed additional capital expenditure incurred and sought revision of tariff accordingly.
 - c) The petitioner has submitted that actual additional capital expenditure during 2009-14 period and estimated expenditure during 2014-19 tariff period is on account of balance/retention payments.
2. Learned counsel of Rajasthan Discoms requested for 3 days time to file reply to the petition. The commission allowed the same and directed them to file reply to the petition by 1.2.2016 and the petitioner to file the rejoinder 5.2.2016.
 3. The Commission observed that in case the above information is not received within the specified date, the petition will be disposed on the basis of the information already available on record.
 4. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

